

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6016/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in CRLA No. 160/2011 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

TEJPAL

Respondent(s)

(FOR ADMISSION and IA No.98953/2021-EXEMPTION FROM FILING O.T.)

Date : 27-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Vinod Diwakar, AAG

Mr. Sarvesh Singh Baghel, AOR

Mr. B. N. Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

